

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 145 of 2020**

**IN THE MATTER OF:**

**Air Water Inc.**

**...Appellant**

**Vs.**

**Ellenbarrie Industrial Gases Ltd & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Dheeraj Nair, Ms. Anjali Anchayil, Mr. Kumar Kislay, Mr. Angad Baxi, Advocates.**

**For Respondents: Mr. Abhrajit Mitra, Sr. Advocate alongwith Mr. Vikrant Pachnanda, Mr. Sanket Sarawgi & Ms. Chayan Gupta, Advocates for R-2,3,4. Mr. Rishav Banerjee & Mr. Nipun Katyal, Advocate for R-1. Mr. Joy Saha, Sr. Advocate alongwith Mr. Varinder Singh Dhiman for R-5,6,7.**

**ORDER**  
**(Virtual Mode)**

**18.11.2020:** It is represented on behalf of the Appellant that the Application under Section 45 of the Arbitration and Conciliation Act, 1996, before the Learned Tribunal is fixed for 'Hearing' on 27<sup>th</sup> November, 2020 at 2.00 P.M. For filing of 'Reply' of the Respondents the matter is adjourned to **07<sup>th</sup> December, 2020.**

[Justice Venugopal M.]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

sa/nn